

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

3 /

T.C.P No. 73/(GOA)/2008

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

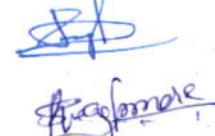
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017

NAME OF THE PARTIES: M/s. Morgan Ventures Ltd.

V/s.

M/s. Blue Coast Hotels and Resort Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	NESAR AHMAD	P.C. Jeev Respondent (R-12-17)	
2.	Renu Srivastava	Advocate for R-1	
3.	Sreegosh .M.K a/w Sayeed Y. Mulani and Shobhana Wagmare	Advocate for Petitioner i/b: Mulani & Co.	

COMMON ORDER

TCP No.09/ 111A/NCLT/MB/MAH/2011

TCP No.10/ 111A/NCLT/MB/MAH/2011

TCP No.11/111A/NCLT/MB/MAH/2011

TCP No.12/111A/NCLT/MB/MAH/2011

TCP No.13/111A/NCLT/MB/MAH/2011

TCP No.14/111A/NCLT/MB/MAH/2011

TCP No. 73/397-398/NCLT/MB/MAH/2008

TCP No. 71/111A/NCLT/MB/MAH/2008

The parties have finally come to an understanding to bring an end to this litigation, in pursuance thereof, the Respondents counsel in CP Nos.9 to 14 of 2011 are ready to file reply within three weeks hereof and the Petitioner side agreed to file rejoinder within three weeks thereof provided the interim order presently continuing in these Company Petitions is limited to continue until next date of hearing.

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In view of this understanding arrived between the parties, this Bench hereby directs both the parties to complete the pleadings as mentioned above, as to continuation of interim order is concerned that order will remain in force for one month from the next date of hearing enabling the parties to complete their submissions within one month in all main petitions from next date of hearing. It is further clarified that this order supersedes all the orders passed before this Order.

List this matter for hearing on 6.9.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)